

(14)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH  
AT HYDERABAD.

CP.No.61/96. in  
CP.No.41/95 in  
OA.No.252/94.

Between:-

Date of order:- 7.11.96.

1. Mrs.Ameena Khatoon
2. Mrs.Mohrunnissa Begum
3. Mrs.Habboob Bee
4. Mrs.T.Padmavathi

... Applicants.

AND

1. Shri M.V.Bhaskara Rao, the Chief General Manager,  
Telecom A.P.Circle,Hyderabad.
2. Shri Jhon Chrisostam, the Telecom District  
Manager,Nizamabad.

... Respondents.

Counsel for the Applicant: Mr.K.Venkateswara Rao

Counsel for the Respondents:Mr.N.V.Ramana,CGSC.

CORAM:

HON'BLE MR.JUSTICE M.G.CHOUDHARI,VICE CHAIRMAN

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

Hon'ble Tribunal made the following order:-

Mr.K.Venkateswara Rao for applicants. Mr.K.Bhaskar  
Rao for respondents.

The learned standing counsel states that the  
orders have been issued on 6.11.96 for payment of D.A.  
and Family Pension and arrears to the applicants according  
to their entitlement within a period of 15 days. Copy of  
the said order has been supplied to Shri K.Venkateswara Rao.  
Shri K.Venkateswara Rao does not press the application in  
view of the said order. We make it clear that should the  
respondents fail to comply with the original order within  
a period of 15 days mentioned in the order dated 6.11.96,  
the applicants will be at liberty to mention for issuing  
notice of contempt proceedings straightway against the  
respondents and in that event the Contempt Petition will  
be allowed to revive. The C.P.is accordingly disposed  
of.

*[Signature]*  
22/11/96  
DEPUTY REGISTRAR(JUDL)